

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 24**

**C.P.(IB)/1214(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **27.10.2023**

NAME OF THE PARTIES:      **ENCORE ASSET RECONSTRUCTION**  
**COMPANY PRIVATE LIMITED**

V/s

**D S KULKARNI & ASSOCIATES**  
**THROUGH ITS PARTNERS MR. DEEPAK**  
**S. KULKARNI AND MRS. HEMANTI D.**  
**KULKARN**

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Ms. Radhika Kalra a/w Mr. Archit Vimani, Ld. Counsel for Petitioner present.  
Mr. Omkar V Deosthale, Ld. Authorized Representative for Personal Guarantor  
present.

At the request of personal guarantor, list this matter on **30.11.2023**.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**